

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1069/(MAH)/2017  
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.06.2017

NAME OF THE PARTIES: Pine Forest Products and Investment Ltd.  
V/s.  
Zenith Computers Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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ORDER

CP No.1069/I&BP/NCLT/MB/MAH/2017

On the Petition filed by the Financial Creditor, the Counsel appearing on behalf of the Corporate Debtor submits that if three years time is given by the Financial Creditor, the Company will be in a position to repay the loan taken from the Financial Creditor, but whereas, since the Financial Creditor is not agreeable to the offer given by the Corporate Debtor Counsel, this Petition is posted for orders.

List this matter for pronouncing orders on 12.6.2017.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)